

[श्री जैल सिंह]

वाजपेयी ने यह भी कहा है कि जो एक्शन लिया गया वह छोटे अफसरों के खिलाफ लिया गया। उसमें डी वाई एस पी और सब इंस्पेक्टर शामिल हैं और एक चौकीदार भी उसमें शामिल है लेकिन अगर कोई बड़े से बड़ा अफसर भी इस में शामिल होगा तो उसको सख्त से सख्त सजा देने से मैं गुरेज नहीं करूंगा।

वाजपेयी जी ने मैडिकल रिपोर्ट के बारे में भी कहा है। चूंकि मुकदमा अदालत में है और उन की तरफ से डा० वहां जा रहे हैं लेकिन इस के साथ साथ हमने यह भी फैसला किया है कि हिन्दुस्तान के तमाम आंखों के माहरीन जो दूसरे की आंख लगा सकते हैं—अगर तैजाब से उनकी वेन्स बच गई हैं—और वे ठीक हो सकते हैं तो उनका एक बोर्ड बनाकर वहां भेजेंगे और उनपर जो भी खर्चा होगा वह सरकार बर्दास्त करेगी।

मैं समझता हूं चीफ मिनिस्टर का यह प्वाइन्ट वैलिड प्वाइन्ट है कि तीन एलैक्शंस हुए जिनमें इस दुर्घटना को उठाया जाना चाहिए था लेकिन किसी ने भी नहीं उठाया। अब मैं इस हाउस से अपील करूंगा कि जितना भी हम इस को उछालेंगे हिन्दुस्तान की उतनी ही बदनामी होगी। केन्द्रीय सरकार की बदनामी नहीं होगी। हम वाजपेयी जी की उस बात को एप्रिसियेट करते हैं जो उन्होंने आखिर में कहीं। उन्होंने कहा कि घटना तो हो गई लेकिन उसका उपाय ऐसा किया जाय कि आइंदा ऐसी घटना न हो सके। मैं इस बात के लिए भरोसा दिलाऊंगा कि सरकार इस में कोई रियायत नहीं करेगी,

कोई कसर बाकी नहीं छोड़ेगी और उन लोगों को सख्त से सख्त सजा दी जायेगी।

MR. DEPUTY-SPEAKER: Shri Mool Chand Daga.

AN HON. MEMBER: Not present.

MR. DEPUTY-SPEAKER: The House stands adjourned till 2-10 p.m.

13.10 hrs.

*The Lok Sabha adjourned till ten minutes past fourteen of the Clock.*

*The Lok Sabha reassembled after lunch at eighteen minutes past fourteen of the clock.*

[MR. DEPUTY SPEAKER in the Chair]

**JUTE COMPANIES (NATIONALISATION) BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): Sir, on behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of the jute companies specified in the First Schedule with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of articles made of jute, which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of the jute companies specified in the First Schedule with a view to securing the proper management of such undertakings so as to sub-

serve the interests of the general public by ensuring the continued manufacture, production and distribution of articles made of jute, which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI KHURSHEED ALAM KHAN: I introduce\*\* the Bill.

14.19 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P VENKATASUBBAIAH): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973

MR. DEPUTY SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973"

SHRI CHITTA BASU (Barasat): I rise to oppose the introduction of the Bill. This Bill is pernicious. Apparently it appears to be a very innocent Bill.

MR DEPUTY-SPEAKER: As Shri Venkatasubbaiah always appears to be

SHRI CHITTA BASU: It appears from this that the Government particularly this good friend of all of us, wants to blind us also as the Jain authorities and the police administration in Bihar have done

MR. DEPUTY-SPEAKER: Forget bad things.

SHRI CHITTA BASU: The grounds of my opposition are.

The Bill has been proposed with the object of giving more and more powers—let me say extraordinary powers—to the law enforcing authorities of our country. And the power is being given on certain pretexts. The pretexts are—to enable them to effectively deal with the anti-social elements; habitual criminals and creating enmity between different groups and communities. These are two pretexts.

This extraordinary power which is being given to the law enforcing authorities would be misused and there may be incidents—I am sorry to repeat the incident of Bihar jail—I am very much afraid of them and the House would also express apprehension

There are many preventive laws, many repressive laws by which we can also be arrested and the law enforcing authorities are there, police officials like SP of Bhagalpur, IG of Bihar and I think you would agree with me that they have allowed themselves to be debased and dehumanised to a very shocking level and this kind of extraordinary powers now going to be given to this kind of law enforcing agencies in our country. It is very horrible. Therefore, it is very dangerous and pernicious.

In this connection, I would also like to mention that the minority communities in Moradabad are being indiscriminately arrested by the law enforcing authorities. They are being implicated in false cases. Even the Muslim youths who are engaged in relief work for the riot victims are being taken away wantonly and indiscriminately by the police authorities who are refusing them bail. Therefore, the law enforcing authorities are being

\*\*Introduced with the recommendation of the President.